

CENTRAL ADMINISTRATIVE TRIBUNAL

ALLAHABAD BENCH

THIS THE 13TH DAY OF MAY, 2002

Civil Contempt Application No. 99 of 2000

In

Original Application No. 1077 of 2000

CORAM:

HON.MR.JUSTICE.R.R.K.TRIVEDI,V.C.

HON.MR.C.S.CHADHA, MEMBER(A)

Mohd.Zaki Khan, son of late
Mohd.Rafi Khan, Tax Assistant
Income Tax Office, Aaykar Bhavan, meerut
Road, Muzaffarnagar.

... Applicant

Versus

1. Shri Pramod Kumar, Commissioner
of Income Tax, Aaykar BhavaN
Bainsali Ground, Meerut.
2. Shri B.S.Hyanki,Dy.Commissioner
of Income Tax(Admn),Aaykar Bhavan
Meerut Road, Muzaffarnagar
3. Shri Pushpendra Singh, Tax Recovery
Rs Officer, Aaykar Bhavan, Meerut Road
xx Muzaffarnagar.

...Opp.Parties

parties

O R D E R

List has been revised. None has appeared for
aplicant. We have heard Shri Vinod Kumar, holding
brief of Shri K.P.Singh learned counsel for the
respondents.

By this application u/s 17 of A.T.Act 1985, request
has been made to punish respondents for committing
willful disobedience of the interim order dated
26.9.2000 passed in OA 1077/2000. By the aforesaid
order the impugned transfer order was stayed till
13.10.2000. More than one and half year has passed,
There is nothing on record to show that the interim
order was further extended. On most of the dates the
counsel for the applicant was absent.

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From the facts and circumstances it appears that applicant has lost interest in this matter and is not interested. The contempt application is accordingly dismissed for want of prosecution. No order as to costs.


MEMBER (A)


VICE CHAIRMAN

Uv/